



सत्यमेव जयते

UTTARAKHAND COURT NEWS
(A Quarterly Court Magazine)

Vol.-IX Issue No.-III (July-September, 2018)



EDITORIAL BOARD

Hon'ble Mr. Justice Sudhanshu Dhulia

Hon'ble Mr. Justice Lokpal Singh

COMPILED BY

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A quarterly newsletter published by High Court of Uttarakhand, Nainital



Hon'ble the Chief Justice and Hon'ble Judges of High Court of Uttarakhand on elevation of the Hon'ble Mr. Justice K. M. Joseph, Hon'ble the Chief Justice of Uttarakhand to the Judge of Hon'ble Supreme Court of India.

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UTTARAKHAND HIGH COURT

LIST OF JUDGES (As on 30 September, 2018)

| Sl. No. | Name of the Hon'ble Judge | Date of Appointment |
|----------------|--|---|
| 1. | Hon'ble Mr. Justice K.M. Joseph (Chief Justice) | 31.07.2014 (Elevated to Hon'ble Supreme Court of India on 07.8.2018) |
| 2. | Hon'ble Mr. Justice Rajiv Sharma (Acting Chief Justice from 07.08.2018) | 26.09.2016 |
| 3. | Hon'ble Mr. Justice V. K. Bist | 01.11.2008 |
| 4. | Hon'ble Mr. Justice Sudhanshu Dhulia | 01.11.2008 |
| 5. | Hon'ble Mr. Justice Alok Singh | 26.02.2013 |
| 6. | Hon'ble Mr. Justice Lok Pal Singh | 19.05.2017 |
| 7. | Hon'ble Mr. Justice Manoj Kumar Tiwari | 19.05.2017 |
| 8. | Hon'ble Mr. Justice Sharad Kumar Sharma | 19.05.2017 |

* * * * *

Transfers and Promotions of Judicial Officers

| Sl.No | Name & Designation of the Officer | Place of Transfer/promotion | Date of Order |
|-------|---|--|---------------|
| 1. | Smt. Payal Singh, Civil Judge(Jr.Div.)Hardwar | Principal Magistrate/Judicial Magistrate 1 st class, Juvenile Justice Board Hardwar. | 13.07.2018 |
| 2. | Sri Rajesh Kumar, Principal Magistrate/Judicial Magistrate 1 st class, Juvenile Justice Board Hardwar. | Civil Judge(Jr.Div.)Hardwar | 13.07.2018 |
| 3. | Ms Parul Thapliyal, 3 rd Addl. Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar. | 2 nd Addl. Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar | 04.08.2018 |
| 4. | Ms. Chandreswari Singh, Judicial Magistrate- III, Dehradun. | Judicial Magistrate-II, Dehradun. | 04.08.2018 |
| 5 | Shri Puneet Kumar, 2 nd Addl. Civil Judge (Jr. Div.), Udham Singh Nagar. | 1 st Addl. Civil Judge (Jr. Div.), Udham Singh Nagar. | 04.08.2018 |
| 6. | Ms. Shikha Bhandari, Judicial Magistrate- IV, Dehradun. | Judicial Magistrate-III, Dehradun. | 04.08.2018 |
| 7. | Shri Rajendra Singh, District & Sessions, Judge, Hardwar. | District & Sessions Judge, Chamoli. | 14.08.2018 |
| 8. | Shri Vivek Bharti Sharma, Director UJALA, Bhowali, District Nainital. | District & Sessions Judge, Hardwar. | 14.08.2018 |
| 9. | Shri C. P. Bijalwan, District & Sessions Judge, Nainital. | O.S.D., High Court of Uttarakhand, Nainital | 14.08.2018 |
| 10. | Shri Pradeep Pant, District & Sessions Judge, Chamoli. | Registrar General, High Court of Uttarakhand, Nainital and Addl. Charge of Registrar (Vigilance), High Court of Uttarakhand, Nainital(17.08.2018). | 14.08.2018 |
| 11. | Shri Prashant Joshi, Member-Secretary, State Legal Services Authority, Uttarakhand, Nainital | Addl. Charge of Director, UJALA, Bhowali, Nainital. | 14.08.2018 |

| | | | |
|-----|--|--|-------------|
| 12. | Shri Narendra Dutt, Registrar General, High Court of Uttarakhand, Nainital. | District & Sessions Judge, Nainital. | 14.08.2018 |
| 13. | Ms. Vibha Yadav, Joint Registrar (Judicial & Admin) Public Service Tribunal, Uttarakhand Dehradun. | 5 th Addl. Chief Judicial Magistrate, Dehradun. | 20.08.2018 |
| 14. | Ms. Durga, attached to District Court Almora. | Assistant Director UJALA, Bhowali, District Nainital | 20.08.2018 |
| 15. | Shri Hira Singh Bonal, District Judge, Bageshwar. | District Judge, Udham Singh Nagar. | 21.08.2018 |
| 16. | Shri Kaushal Kishore Shukla, Judge Family Court, Pauri Garhwal. | Registrar (Judicial), High Court of Uttarakhand, Nainital | 31.08.2018. |
| 17. | Shri Yogendra Kumar Sagar, 2 nd Addl. Civil Judge (Sr. Div.), Udham Singh Nagar. | 1 st Addl. Civil Judge (Sr. Div.), Udham Singh Nagar. | 12.09.2018 |
| 18. | Ms. Shachi Sharma, Judicial Magistrate-I, Haldwani, District Nainital | A.C.J.M, Railway, Haldwani, District Nainital. | 12.09.2018 |
| 19. | Ms. Shweta Pandey, Civil Judge (Jr. Div.), Laksar, District Hardwar. | Civil Judge (Sr. Div.), Pithoragarh. | 12.09.2018 |
| 20. | Shri Abhishek Kumar Srivastava, Civil Judge (Jr. Div.), Uttarkashi. | Civil Judge (Sr. Div.), Almora | 12.09.2018 |
| 21. | Ms. Shweta Rana Chauhan, Civil Judge (Jr. Div.), Nainital. | Civil Judge (Sr. Div.), Nainital. | 12.09.2018 |
| 22. | Shri Avinash Kumar Srivastava, Civil Judge (Jr. Div.), Dehradun. | 4 th Addl. Civil Judge (Sr. Div.), Dehradun. | 12.09.2018 |
| 23. | Ms. Tricha Rawat, Civil Judge (Jr. Div.), Narendra Nagar, District Tehri Garhwal. | Promoted to Senior Division cadre. | 12.09.2018 |
| 24. | Shri Sachin Kumar , Judicial Magistrate-I, Dehradun. | 5 th Addl. Civil Judge (Sr. Div.), Dehradun. | 12.09.2018 |
| 25. | Ms. Lalita Singh, Civil Judge (Jr. Div.), Bazpur, District Udham Singh Nagar. | 2 nd Addl. Civil Judge (Sr. Div.), Udham Singh Nagar. | 12.09.2018 |
| 26. | Ms. Aarti Saroha, Civil Judge (Jr. Div.), Ukhimath, District Rudraprayag. | Promoted to Senior Division cadre. | 12.09.2018 |
| 27. | Shri Sanjay Singh, Civil Judge (Sr. Div.), Rudraprayag. | Given Addl. Charge of the court of Civil Judge (Jr. Div.), Ukhimath, District Rudraprayag with the direction to hold the camp court for one week in a month. | 12.09.2018 |

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|-----|--|--|-------------|
| 28. | Shri Sanjeev Kumar, Civil Judge (Jr. Div.), Almora. | 3 rd Addl. Civil Judge (Sr. Div.), Udham Singh Nagar. | 12.09.2018 |
| 29. | Ms. Simranjeet Kaur, Judicial Magistrate, Kotdwar, District Pauri Garhwal. | Addl. Civil Judge (Sr. Div.), Roorkee, District Hardwar. | 12.09.2018 |
| 30. | Shri Sandeep Singh Bhandari, Civil Judge (Jr. Div.), Pauri Garhwal. | 3 rd Addl. Civil Judge (Sr. Div.), Hardwar. | 12.09.2018 |
| 31. | Shri Neeraj Kumar, 1 st Addl. Civil Judge (Jr. Div.), Dehradun. | Civil Judge (Jr. Div.), Dehradun | 12.09.2018. |
| 32. | Shri Ashok Kumar, Civil Judge (Jr. Div.), Karanprayag. | Civil Judge (Jr. Div.), Tharali, District Chamoli | 12.09.2018 |
| 33. | Shri Abhay Singh, 1 st Addl. Civil Judge (Jr. Div.), Nainital. | Civil Judge (Jr. Div.), Nainital. | 12.09.2018 |
| 34. | Ms. Ashalika Pandey, 4 th Addl. Civil Judge (Jr. Div.), Dehradun. | Civil Judge (Jr. Div.), Narendranagar, District Tehri Garhwal. | 12.09.2018. |
| 35. | Ms. Shama Parveen, Judicial Magistrate, Pauri Garhwal. | Civil Judge (Jr. Div.), Pauri Garhwal. | 12.09.2018 |
| 36. | Ms. Parul Thapliyal, 2 nd Addl. Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar. | Civil Judge (Jr. Div.), Bazpur, District Udham Singh Nagar. | 12.09.2018 |
| 37. | Ms. Karishma Dangwal, Judicial Magistrate, Almora. | Civil Judge (Jr. Div.), Almora. | 12.09.2018 |

Appointments

| S.No | Name of the Judicial Officer | Place of Appointment | Date of Order |
|------|------------------------------|---|---------------|
| 1 | Ms. Poonam Todi | Judicial Magistrate-II, Roorkee, District Hardwar. | 04.08.2018 |
| 2 | Ms. Pallavi Gupta | Judicial Magistrate-IV, Dehradun. | 04.08.2018 |
| 3 | Ms. Urvashi Rawat | 2 nd Addl. Civil Judge (Jr. Div.), Haldwani, District Nainital. | 04.08.2018 |
| 4 | Shri Shailendra Kumar | Civil Judge(Jr. Div.), Dhari, District Nainital. | 04.08.2018 |
| 5. | Ms. Chairab Batra | 2 nd Addl. Civil Judge(Jr. Div.), Udham Singh Nagar. | 04.08.2018 |
| 6. | Ms. Karishma Dangwal | Judicial Magistrate, Almora. | 04.08.2018 |
| 7. | Ms. Tanuja Kashyap | 3 rd Addl. Civil Judge(Jr. Div.), Kashipur, District Udham Singh Nagar. | 04.08.2018 |
| 8. | Shri Manoj Singh Rana | Civil Judge(Jr. Div.), Kirtinagar, District Tehri Garhwal | 04.08.2018 |

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 264 /UHC/Stationery

Dated: August 21, 2018

The High Court will remain closed on 25/08/2018 (Saturday) and in lieu thereof the Court will remain open on 15/12/2018 (Saturday).

By order of the Court

HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 272 /UHC/Admin.A/2018

Dated : Nainital: August 30, 2018

Hon'ble Shri Justice Sharad Kumar Sharma, Additional Judge of High Court of Uttarakhand has assumed charge of the office of Judge of the High Court of Uttarakhand on **30th August, 2018 at 9.30 A.M. vide Notification No. K.13032/01/2018-US. I dated 29th August, 2018** issued by Government of India, Ministry of Law and Justice (Department of Justice).

Registrar General

HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 305 /UHC/Admin.A/2018

Dated : September 12, 2018

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendment in High Court Rules, 1952, applicable to High Court of Uttarakhand under U.P. Reorganization Act, 2000:-

Amendment

In the existing sub-rule(3) (a) of Rule 18 of Chapter XVIII of the Allahabad High Court Rules, 1952, the Period of “ten days” is substituted by “48 hours”.

This amendment will come into force with immediate effect.

By order of the Court

HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No.310/UHC/Admin. A/2018

Dated: September 19, 2018.

In exercise of the powers conferred by Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon’ble the Court has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.

Following Syllabus be incorporated in Appendix A:

| Rule No. | Amendment |
|--|--|
| <p>Appendix – A</p> <p>Syllabus for Promotion to the post of Joint Registrar</p> | <p>The candidate must have working knowledge of Allahabad High Court Rules, 1952 (as applicable to High Court of Uttarakhand, Nainital) and Constitutional Law. The candidate must have elementary knowledge of Indian Penal Code, Code of Criminal Procedure, Civil Procedure Code, Evidence Act, Limitation Act, Family Courts Act, Motor Vehicle Act, Court Fees & Suits Valuation Act etc. An aspirant to the post of Joint Registrar must also have practical knowledge of Computers.</p> <p>The question paper will be subjective-cum-objective and of 200 marks. Computer test will be of 25 marks. Viva-voce will be of 75 marks, in which 30 marks will be given for Annual Confidential Remarks (06 marks for outstanding, 05 marks for Very Good and 04 marks for Good) of preceding five years.</p> <p>For General category candidates 50% marks in written test and computer test and for candidates belonging to Scheduled Caste, Scheduled Tribes and O.B.C. 45% marks in written test and computer test must be required for qualifying for the Viva-voce.</p> <p>The setting up of question papers, conducting of test, valuation of answer papers, declaration of results and all other matters connected therewith will be done under the authority of Hon'ble Chief Justice or under the control of a Committee constituted by Hon'ble the Chief Justice in this behalf.</p> |

This amendment will come into force with immediate effect.

By order of the Court,

HIGH COURT OF UTTARAKHAND AT NAINITAL
NOTIFICATION

No. **313/UHC/Admin. A /2018**

Dated: September 26, 2018.

In exercise of the powers conferred by Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Court has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.

| Rule No. | Existing Rule | Amendment |
|-----------------|--|--|
| 8 (b) | <p>(ii) 20% of the posts shall be filled up by promotion from amongst Class-IV employees, who are graduate and have completed five years of continuous regular service, on the basis of merit.</p> <p>(iii) 5% of the posts shall be filled up by promotion from amongst PBX Operators, who are graduate and completed five years of continuous service, on the basis of merit.</p> <p>(iv) For promotion from amongst class-IV employees as well as PBX Operators, a test of 100 marks shall be conducted, which shall consist the following :</p> <p>(i) A written examination, which will include objective</p> | <p>(ii) 20% of the posts shall be filled up by promotion from amongst Class-IV employees, who are graduate and have completed five years of continuous regular service, on the basis of Seniority-cum-Suitability.</p> <p>(iii) 5% of the posts shall be filled up by promotion from amongst PBX Operators, who are graduate and have completed five years of continuous regular service, on the basis of Seniority-cum-Suitability.</p> <p>(iv) Suitability shall be assessed on the basis of appraisal of service record and oral interview, which may be conducted by a Committee constituted by Hon'ble the</p> |

| | | |
|-----|--|--|
| | <p>type questions of General English and General Knowledge of 50 marks.</p> <p>(ii) Typing test on computer – 25 marks.</p> <p>(iii) Appraisal of service record – 15 marks.</p> <p>(iv) Practical knowledge of computer operation – 10 marks.</p> <p>Every candidate, who will obtain 50% marks, in the aforementioned test shall be qualified for being considered for promotion to the post of Assistant Review Officer. Thereafter, merit list of such qualified candidates shall be prepared on the basis of their seniority in the cadre of Class-IV employees. Senior most shall be at the top of the list, irrespective of the marks obtained in the test. Keeping in view the vacancy, accordingly select list shall be prepared.</p> | <p>Chief Justice. Suitability shall be assessed on the following parameters:</p> <p>(a) Service record of last 05 years shall be assessed. Marking shall be done as under:</p> <p>Outstanding : 5 marks Very Good : 4 marks Good : 3 marks Satisfactory : 2 marks Poor/ Adverse : 0 marks (Total marks of service record: 25 marks)</p> <p>(b) Oral Interview: 10 marks Total marks of Suitability: 25+10=35 marks</p> <p>Names of candidates, who obtain 50% or more marks, in the aforementioned selection process shall be placed in a list and promotion to the post of Assistant Review Officer shall be made strictly as per their inter-se seniority in class-IV cadre.</p> |
| 13. | (2) The appointing authority shall make appointments from the select list in order of merit. | (2) Promotion to the post of Review Officer and Assistant Review Officer shall be made on the criteria of Seniority-cum-Suitability. |

This amendment will come into force with immediate effect.

By order of the Court,

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 318 /UHC/Stationery

Dated: September 28, 2018

The High Court will remain closed on 01/10/2018 (Monday) and in lieu thereof the Court will remain open on 06/10/2018 (Saturday).

By order of the Court

INSTITUTION, DISPOSAL AND PENDENCY OF CASES

➤ HIGH COURT OF UTTARAKHAND (From 01.07.2018 to 30.09.2018)

| | | | | | | Pendency (As on 01.07.2018) | | |
|--|-------------------|----------------------|---|-------------------|-------------------|--|-------------------|---|
| | | | | | | Civil Cases | Criminal Cases | Total Pendency |
| | | | | | | 21205 | 11133 | 32338 |
| Institution (01.07.2018 to 30.09.2018) | | | Disposal (01.07.2018 to 30.09.2018) | | | Pendency (As on 30.09.2018) | | |
| Civil Cases | Criminal Cases | Total Institution | Civil Cases | Criminal Cases | Total Disposal | Civil Cases | Criminal Cases | Total Pendency at the end of 30.06.18 |
| 4051 | 2155 | 6206 | 3849 | 1410 | 5259 | 21407 | 11878 | 33285 |

District Courts**(From 01.07.2018 to 30.09.2018)**

| SL. No | Name of the District | Civil Cases | | | | Criminal Cases | | | | Total Pendency at the end of 30.09.2018 |
|--------|----------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|---|
| | | Opening Balance as on 01.07.18 | Institution from 01.07.18 to 30.09.18 | Disposal from 01.07.18 to 30.09.18 | Pendency at the end of 30.09.18 | Opening Balance as on 01.07.18 | Institution from 01.07.18 to 30.09.18 | Disposal from 01.07.18 to 30.09.18 | Pendency at the end of 30.09.18 | |
| 1. | Almora | 301 | 190 | 155 | 336 | 815 | 1219 | 1206 | 828 | 1164 |
| 2. | Bageshwar | 143 | 67 | 76 | 134 | 447 | 532 | 576 | 403 | 537 |
| 3. | Chamoli | 310 | 96 | 131 | 275 | 704 | 689 | 557 | 836 | 1111 |
| 4. | Champawat | 175 | 65 | 52 | 188 | 1273 | 1010 | 1002 | 1281 | 1469 |
| 5. | Dehradun | 12532 | 3592 | 3608 | 12516 | 93968 | 32179 | 28826 | 97321 | 109837 |
| 6. | Haridwar | 10511 | 2241 | 2353 | 10399 | 43956 | 16983 | 15029 | 45910 | 56309 |
| 7. | Nainital | 2440 | 605 | 605 | 2440 | 12365 | 7744 | 6643 | 13466 | 15906 |
| 8. | Pauri Garhwal | 924 | 316 | 255 | 985 | 4448 | 2215 | 2108 | 4555 | 5540 |
| 9. | Pithoragarh | 393 | 120 | 125 | 388 | 1531 | 2026 | 2432 | 1125 | 1513 |
| 10. | Rudraprayag | 132 | 58 | 70 | 120 | 1276 | 635 | 916 | 995 | 1115 |
| 11. | Tehri Garhwal | 317 | 73 | 94 | 296 | 1769 | 1318 | 1285 | 1802 | 2098 |
| 12. | Udham Singh Nagar | 5942 | 1386 | 1532 | 5796 | 35760 | 13245 | 11709 | 37296 | 43092 |
| 13. | Uttarkashi | 429 | 130 | 127 | 432 | 972 | 907 | 885 | 994 | 1426 |
| | Total | 34549 | 8939 | 9183 | 34305 | 199284 | 80702 | 73174 | 206812 | 241117 |

➤ Family Courts

(From 01.07.2018 to 30.09.2018)

| SL. No | Name of the Family Court | Civil Cases | | | | Criminal Cases | | | | Total Pendency at the end of 30.09.18 |
|--------|--------------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|--------------------------------|---------------------------------------|------------------------------------|---------------------------------|---------------------------------------|
| | | Opening Balance as on 01.07.18 | Institution from 01.07.18 to 30.09.18 | Disposal from 01.07.18 to 30.09.18 | Pendency at the end of 30.09.18 | Opening Balance as on 01.07.18 | Institution from 01.07.18 to 30.09.18 | Disposal from 01.07.18 to 30.09.18 | Pendency at the end of 30.09.18 | |
| 1. | Almora | 53 | 71 | 71 | 53 | 49 | 34 | 50 | 33 | 86 |
| 2. | Dehradun | 1678 | 560 | 513 | 1725 | 896 | 263 | 273 | 886 | 2611 |
| 3. | Rishikesh | 217 | 71 | 50 | 238 | 179 | 42 | 34 | 187 | 425 |
| 4. | Vikasnagar | 105 | 37 | 63 | 79 | 134 | 76 | 46 | 164 | 243 |
| 5. | Nainital | 528 | 161 | 128 | 561 | 891 | 161 | 125 | 927 | 1488 |
| 6. | Haridwar | 745 | 231 | 191 | 785 | 676 | 197 | 123 | 750 | 1535 |
| 7. | Roorkee | 547 | 185 | 169 | 563 | 583 | 143 | 96 | 630 | 1193 |
| 8. | Kotdwar | 194 | 69 | 66 | 197 | 248 | 64 | 55 | 257 | 454 |
| 9. | Pauri Garhwal | 59 | 18 | 9 | 68 | 99 | 34 | 16 | 117 | 185 |
| 10. | Tehri Garhwal | 77 | 45 | 53 | 69 | 42 | 17 | 28 | 31 | 100 |
| 11. | Udham Singh Nagar | 861 | 347 | 302 | 906 | 894 | 225 | 142 | 977 | 1883 |
| | Total | 5064 | 1795 | 1615 | 5244 | 4691 | 1256 | 988 | 4959 | 10203 |

Some Recent Judgments of Uttarakhand High Court

Division Bench Judgments

1. ***In WP (S/B) No. 466 of 2017, Shri G. P. Tyagi and others vs. State of Uttarakhand and others***, decided on 03.07.2018, the Bench observed that the institution of the petition after retirement and accepting the post retirement dues suffers from the vices of delay and laches. Having not challenged the action at an appropriate time would amount to having acquiesced their right by accepting post retirement dues without challenging the same in time. The petitioners ought to have been vigilant enough and filed writ petition at an appropriate time. For consideration of the belated claim, it has always to be taken into consideration the question of prejudice which is likely to be cause to other parties in the event if the relief is granted. The Nigam cannot be burdened upon to raise the funds to meet the liability in relation to those persons who have filed belated claim. The relief sought in the present Writ Petition would be barred by the principle of *res judicata* as petitioners representation for extension of age of superannuation stood settled by the Apex Court by the judgment of 18th January, 2010 and under the garb of the Office Memorandum dated 29th July, 2005, which has got no bearing on the controversy in question pertaining to the enhancement of age of superannuation. This cannot permit the petitioners to take opportunity of re-agitating the issue by filing the instant writ petition. While considering the relief claimed by the petitioners, in Writ jurisdiction under Article 226 of the Constitution of India, the High Court has also to take into consideration the bona fide and fairness with which the petitioners approach the Court .

2. ***In WP (PIL) No. 87 of 2014, Kamal Gupta vs. State of Uttarakhand and ors.***, decided on 11.07.2018, the Bench observed that every child with special need has a fundamental right to develop with dignity and equality. He has right to education, health, and vocational training. Children with special needs should have equal opportunities.

The Bench while disposing of the writ petition has issued following mandatory directions :-

- a. The State Government is directed to appoint Special Educators in all the Government schools for Children with Special needs and also to ensure that

Special Educators are appointed in Government aided and unaided private schools in the State of Uttarakhand within a period of six months.

- b. All the Government schools, Government aided and unaided private schools in the State of Uttarakhand are directed to make building/ school premises/ transportation system barrier free and suitable for free movement of children with special needs.
- c. The State Government is directed to set up special teachers' training institutions as per Section 29 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 within a period of one year.
- d. The State Government is directed to look after all the children with special needs whose parents are not able to look after them. The children with special needs require special care, compassion, passion for bringing them up in order to bring them into the main stream and also to provide monetary incentives to the parents/guardians of the Children with special needs.
- e. It shall be the responsibility of the State Authorities to ensure that the children with special needs are imparted education in ordinary schools or special schools by releasing sufficient funds.
- f. The State Government is directed to construct sufficient number of hostels for Children with special needs as per the specifications of the Persons with Disabilities (Equal opportunities, protection of rights and full participation) Act, 1995 and Right of Children to Free and Compulsory Education Act, 2009, within a period of one year in a cluster of four districts.
- g. State Government is directed to provide books, uniforms and other material to Children with Special needs for attending the school before the commencement of academic session.
- h. Children with special needs shall be paid scholarship of Rs.1,000/- per month each .

- i. Special curriculum be prepared by taking into consideration the difficulties faced by children with special needs.

All the Educational institutions throughout the State of Uttarakhand are directed to provide amanuensis to blind students, within a period of three months from today.

3. ***In FA No.105 of 2011, Smt. Sonia vs. Sanjay Mehta***, decided on 23.07.2018, in a matrimonial matter regarding proving cruelty the Bench observed that mere non filing of medical report is not sufficient to disbelieve the version of the appellant of *maar peet*. It is not always possible to do medical for every injury. It is tendency in our society to avail home remedies and to avoid doctors as far as possible, until or unless injury or disease is not very serious. Even otherwise, had the appellant gone to doctor for medical treatment, even then, it cannot be presumed that appellant would keep the prescription of doctor assuming that in future, she will file a court case and medical prescription would be required in the matter.

4. ***In FA No. 120 of 2017, Rahul Kamal vs. Sudha Pandey.***, decided on 10.09.2018. In a matrimonial matter the Bench observed that a plaintiff has every right to withdraw his/her suit or abandon of the part of the claim as provided in Rule 1 of Order 23 of the Code of Civil Procedure. Rule 1 of Order 23 of the Code of Civil Procedure provides withdrawal of suit or abandonment of part of claim. The person who institutes a suit, has every right to withdraw the same. If a party to the divorce petition filed by mutual consent withdraw its consent, the Court cannot proceed to pass the decree of divorce by mutual consent. Consent will continue till it is withdrawn.

Single Bench Judgments

1. ***In CRLR No 34 of 2011, Mohan Singh Mawri vs. Smt. Hari Priya Mawri with CRLR No. 77 of 2011, Smt. Hari Priya Mawri vs. Mohan Singh Mawri***, decided on 03.07.2018, the Bench observed that it is settled proposition of law that wife has a right to live with dignity and befitting to the status of her husband.

2. ***In WP (S/S) No. 110 of 2018, Ajay Kumar vs. State of Uttarakhand and ors.***, decided on 04.07.2018, the Bench observed that a belated claim of compassionate appointment cannot

be entertained as the delayed application itself defeats the object, what is intended to be achieved by the harness appointment of providing immediate sustenance to the dependants of the family of the deceased employee. An appointment under the harness rules, it is not a method of recruitment to bypass Article 14 & 16 of the Constitution of India but, rather it is a facility which is extended to provide immediate rehabilitation to the distressed family to save the family from destitution and if sufficient period has lapsed, it cannot be said that there exists any apprehension or possibility of destitution being continued for such a long time.

3. ***In EP No 04 of 2017, Smt. Hema Purohit vs. Trivendra Singh Rawat and ors.***, decided on 11.07.2018, the Bench observed that a plaint or election petition cannot be rejected in part and if no cause of action has arisen in the election petition or plaint it should be rejected as a whole.

4. ***In Criminal Misc. Application No. 951 of 2018, Lal Mohammad vs. State of Uttarakhand***, decided on 18.07.2018, the Bench observed that the proceedings of the trial Court can be quashed only on very limited grounds viz. to prevent abuse of process of the Court or to secure the ends of justice.

5. ***In C-482 No. 593 of 2018, Pavan Kumar Nath vs. State of Uttarakhand and another***, decided on 23.07.2018, the Bench observed that the applicant could not take the benefit of his own wrong. The powers under Section 482 of Cr.P.C. are revisional in nature and it is essential that rules of procedure designed to ensure justice should be scrupulously followed. The applicant failed to bring his case within the ambit of grave injustice. This Court in exercise of its jurisdiction under Section 482 of Cr.P.C. cannot exercise its jurisdiction as a trial court or appellate court. Considering the fact that present criminal misc. application, filed under Section 482 of Cr.P.C., by the applicant is a gross abuse of process of law, this Court imposes an exemplary / compensatory cost of Rs. 50,000/- on the applicant to be payable to the respondent / complainant within a period of one month.

6. In WPCRL No. 1050 of 2018, Smt. Kalawati Rawat vs. State of Uttarakhand and ors., decided on 24.07.2018, while passing order for the investigation by the CBI, the Court issued following directions:-

1. S.S.P. C.B.I., Dehradun, to register a case in the matter which shall be investigated by C.B.I. through Investigating Officer not below the rank of Circle Officer, to investigate the matter and submit report under Section 173 of Cr.P.C before the competent Court having the jurisdiction to try the case.
2. Director General of Police, Uttarakhand to initiate the Departmental Inquiry against Sub-Inspector, Kultar Singh, Investigating Officer of the case, who failed to discharge his duties in a responsible manner.
3. Principle Secretary, State of Uttarakhand shall initiate inquiry against Shri Udai Singh Rana, the then ADM Nainital, if he is still serving.
4. The State Government shall pay compensation of Rs.5,00,000/- to the petitioner on account of custodial death of her husband namely, Prakash Singh Rawat within three months from today.
5. The Investigating Officer of the case shall hand over the entire material available with him to the C.B.I. forthwith.

7. In WP(S/S)No. 315 of 2018, Smt. Babita Patwal vs. State of Uttarakhand and ors., decided on 02.08.2018, the Bench observed that every appeal is to be decided in fair manner. The officer, while awarding adverse entry, is supposed to apply his mind. If that officer is asked to decide the representation filed against his own decision, possibility of taking same view by that officer cannot be ruled out. It cannot be said with certainty that the person sitting over his own judgment will be wholly unbiased and will decide the appeal by taking independent view. Moreover, decision should not only be taken fairly but it should appear to the party that such decision is taken fairly in unbiased manner. Though, there is possibility that officer may have acted bonafide, nonetheless, the principles of natural justice, fair play, and propriety demands that he should not have decided the appeal. In the present case, the person who has decided the representation, sat in appeal also. This is not legally permissible.

8. In Second Appeal No. 66 of 2018, Haseen Khan & another Vs Smt. Ameena Naaz, decided on 03.08.2018, the Bench observed that if two Appeals are filed against one judgment & decree by

different parties, then both the Appeals should be clubbed together and decided together. Similarly, if cross-objection is filed by either of the parties in an Appeal, the Court is supposed to decide the Appeal as well as cross-objection simultaneously. Different Appeals filed against the same judgment & decree are to be decided together; otherwise, if different Appeals are decided at different stages, then, in that event, there might be all possibility of Court's taking different view in different Appeals. Similar is the situation in the case where cross-objection is filed in the pending Appeal.

9. In WP(M/S) No.1820 of 2017, Manavta Higher Primary School, Gandhi Nagar, Bindukhatta, District Nainital vs. State of Uttarakhand & others, decided on 06.08.2018, the Bench observed that under Section 50 of the Uttaranchal School Education Act, 2006, it is the liability of the State Government to pay salary of teachers and employees of every institution which is under its grant-in-aid. As the present school, has come under grant-in-aid on orders passed by the executive head of the State i.e. the Governor, hence, the State Government cannot back track on its commitment and its order.

10. In Criminal Misc. Application No. 1312 of 2018, Mohammad Umar and ors., vs. State of Uttarakhand and others, decided on 20.08.2018, the Bench observed that the High Court in exercise of its inherent powers can quash criminal proceedings or FIR or complaint and Section 320 of the Code does not limit or affect the powers under Section 482 of the Code.

11. In WP (M/S) No. 2103 of 2007, Sanjay Ghai vs. Chief Commissioner of Income Tax and another, decided on 30.08.2018, in a writ petition to issue direction in the nature of certiorari quashing the impugned order dated 29.12.2006 passed by the Chief Commissioner of Income Tax and direction in the nature of mandamus commanding the respondents to waive the interest as per the assessment order dated 27.03.2003, the Bench observed that three conditions are required to be satisfied for waiving of interest. (i) Payment of such amount has caused or would cause genuine hardship to the assessee, (ii) Default in the payment of amount on which interest has been paid or was payable under the said sub-section was due to circumstances beyond the control of the assessee, and (iii) The

assessee has cooperated in any inquiry relating to the assessment or any proceeding for the recovery of any amount due from him.

12. In WP(M/S) No. 1737 of 2006, Avinash Kumar vs. Vinod Kumar, decided on 12.09.2018, the Court observed that the revisional court can only interfere if the material evidence has been ignored by the trial court and the findings recorded by the trial court are perverse or patently illegal. It is well settled law that the revisional Court can not re-appreciate the evidence ordinarily, unless the revisional court finds that the order of the trial court suffers from patent illegality.

13. In Criminal Misc. Application No. 1478 of 2018, Smt. Kanwaldeep Kaur vs. State of Uttarakhand and another, decided on 18.09.2018, the Bench observed that the purpose of Section 202 Cr.P.C. and the legislative intent is that the Magistrate before he decides to issue a process, may if the facts and circumstances call for, may satisfy himself as to whether at all the process in a complaint case has to be issued or not. Provision intends to avoid uncalled for in convenience to the accused of participating in a proceeding which may not be prima facie tenable, for which, the Magistrate has been vested with the power to conduct an inquiry himself to get it investigated through an agency. Thus, the provisions cannot be claimed to be enforced as of right by the accused that recourse to Section 202 Cr.P.C. has to be invariably followed in all cases, irrespective of its facts and circumstances and even in those cases where the offence is prima facie established. The object of the provision as contained under Section 202 Cr.P.C., has its limited object to be met with to ascertain the truth or falsehood of the allegation made in the complaint, for which, law has provided with Magistrate to satisfy himself before issuing the process to assess the prima facie for issuing a process, to enable the Magistrate to consider material placed by the complainant and for resolving the question from the exclusive view point of the complainant, without making reference or even adverting to defence of the accused.

14. In Criminal Miscellaneous Application No.160 of 2018, Ms. Jyoti Singh vs. State of Uttarakhand with Criminal Miscellaneous Application No.498 of 2018 Pankaj Agarwal vs. State of Uttarakhand, decided on 26.09.2018, the Bench observed that where the ingredients are not made out, the charges are not liable to be framed.

Major Events & Initiatives

1. **Elevation of Hon'ble the Chief Justice of Uttarakhand:-**Hon'ble Mr. Justice K. M. Joseph (Hon'ble the Chief Justice) got elevated to Hon'ble Supreme Court Of India on 07.08.2018. An official dinner was hosted by the High Court in the honour of Hon'ble the Chief Justice on 03.08.2018.
2. **Acting Chief Justice of High Court of Uttarakhand:-** Hon'ble Mr. Justice Rajiv Sharma, Senior most Judge of High Court of Uttarakhand is appointed to perform the duties of the office of Chief Justice of High Court of Uttarakhand from 07.08.2018 by notification No. K-11019/07/2018-US-I dated 06.08.2018, issued by Government of India, Ministry of Law and Justice (Dept. of Justice).
3. **Independence Day celebration:-** on 15th August 2018, Independence day was celebrated in High Court premises with great enthusiasm. On this occasion, national Flag was hoisted by Hon'ble Mr. Justice Rajiv Sharma, Acting Chief Justice, and Hon'ble Mr. Justice V.K. Bist, Hon'ble Mr. Justice Sudhanshu Dhulia, Hon'ble Mr. Justice Alok Singh, Hon'ble Mr. Justice Lok Pal Singh, Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Sharad Kumar Sharma, graced the occasion. Officers, Officials of the Registry, Advocates were also present to mark the occasion.
4. **Oath Ceremony of Hon'ble Mr. Justice Sharad Kumar Sharma:-** Hon'ble Mr. Justice Sharad Kumar Sharma, Additional Judge of High Court of Uttarakhand has assumed charge of the office of Judge of the High Court of Uttarakhand on **30th August, 2018 at 9.30 A.M. in pursuance of Notification No. K.13032/01/2018-US. I dated 29th August, 2018** issued by Government of India, Ministry of Law and Justice (Department of Justice).
5. **Establishment of Crech :-** A Crech has been established in the Glenthron premises of High Court for the members of the High Court Bar Association, female registered clerks, Registered Clerks of Advocates, Officers and employees of the High Court. On 25th of September 2018, Crech Consecration was done by Hon'ble Mr. Justice Rajiv Sharma, Acting Chief Justice in the presence of all the Hon'ble Judges.

Programmes attended by Hon’ble Judges (From July – September, 2018)

1. Hon’ble Mr. Justice V.K. Bist visited Hon’ble Supreme Court of India, New Delhi to attend Meeting of the National Judicial Academic Counsel (NJAC), on 11.07.2018.
2. Hon’ble Mr. Justice K.M. Joseph, Hon’ble the Chief Justice of Uttarakhand, visited Pravasi Bhartiya Kendra, 15 A, Dr, Rizal Marg, Chanakya puari ,New Delhi to attend the Conference on National Initiative to Reduce Pendency and Delay in Judicial System, on 27.07.2018 & 28.07.2018 .
3. Hon’ble Mr. Justice Lok Pal Singh, visited National Judicial Academy, Bhopal to attend “National Judicial Conference for High Court Justices,” during the period from 31.08.2018 to 02.09.2018.

ACTIVITIES OF SLSA FOR THE MONTHS OF JULY TO SEPTEMBER, 2018

NATIONAL LOK ADALATS

As per directions of National Legal Services Authority and under the valuable guidance of Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority, two National Lok Adalats were organized in the State of Uttarakhand from Tehsil Level to High Court Level in all the Courts and Quasi Judicial Authorities on 14.07.2018 and 08.09.2018. In these said National Lok Adalats, apart from the civil and criminal cases, the matters pertaining to labour disputes, revenue disputes, land acquisition act, family disputes, MACT, NI Act, water and electricity and all such matters which can be settled amicably were taken up.

In these National Lok Adalats, a total number of **20125** cases were taken up and out of them **4709** cases were settled amicably. Amount to the tune of **Rs. 35,18,69,487-** was also settled.

ACTIVITIES ON LEGAL LITERACY AND AWARENESS

In order to propagate legal awareness and to make the public aware about the legal aid services and activities of legal services authorities, the Uttarakhand State Legal Services Authority put up a stall during the 'Harela Mela' at Bhimtal from 16.07.2018 to 21.07.2018. The Member Secretary and Officer on Special Duty of the Authority were present in the said stall. A total number of 505 persons visited the said stall and a total

number of 5310 books of Sarala Kanooni Gyan Mala series were distributed among the people.

On the occasion of Nandashtmi Mela, the Uttarakhand State Legal Service Authority in coordination with District level service authority installed a stall at Flat Ground, Nainital from 16.09.2018 to 20.09.2018 wherein the Hon'ble Mr. Justice Rajeev Sharma, Executive Chairman, Uttarakhand SLSA graced the occasion by His Lordship's benign presence. During the said occasion, a painting competition of children was also conducted and thereafter the prizes were also distributed to the children. A total number of 628 persons visited the stall and 8600 legal informative books were distributed among the people. The Panel Advocates deputed at the stall also imparted legal information and aid to the needy people. Documentary films related to various laws and paintings covering NALSA Schemes were also displayed.

LEGAL AWARENESS ON COMMEMORATIVE DAYS

Between the months of July, 2018 to September, 2018, the World Population Day, World Hepatitis Day, International Youth Day and World Senior Citizens Day were observed throughout the State. During these occasions, 672 special legal literacy and awareness camps were organized wherein **30015** people got benefitted.

STATISTICAL INFORMATION

STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE STATE OF UTTARAKHAND FOR THE PERIOD FROM JULY, 2018 TO SEPTEMBER, 2018

| S. No. | Name of DLSA's | No. of Lok Adalats Held | No. of Cases Taken up | No. of Cases Disposed off | Compensation/ Settlement Amount | Amount Realized As Fine (in Rs.) | No. of Persons Benefited in Lok Adalat |
|--------|-------------------|-------------------------|-----------------------|---------------------------|---------------------------------|----------------------------------|--|
| 01 | ALMORA | 02 | 285 | 116 | 1,64,42,315 | - | 116 |
| 02 | BAGESHWER | 05 | 185 | 59 | 29,35,000 | 37,450 | 59 |
| 03 | CHAMOLI | 02 | 44 | 28 | 4,04,85,068 | 6,250 | 28 |
| 04 | CHAMPAWAT | 03 | 578 | 242 | 10,09,209 | 2,64,650 | 242 |
| 05 | DEHRADUN | 05 | 8901 | 3188 | 3,34,40,809 | 14,32,080 | 3199 |
| 06 | HARDWAR | 02 | 2263 | 546 | 91,60,918 | - | 546 |
| 07 | NAINITAL | 03 | 1513 | 540 | 1,08,38,486 | 77,000 | 540 |
| 08 | PAURI GARHWAL | 02 | 229 | 159 | 1,23,70,664 | 3,18,750 | 159 |
| 09 | PITHORAGARH | 05 | 1022 | 519 | 1,72,07,276 | 9,34,900 | 519 |
| 10 | RUDRAPARYAG | 02 | 48 | 18 | 24,41,922 | - | 18 |
| 11 | TEHRI GARHWAL | 02 | 77 | 34 | 41,83,857 | 1,74,600 | 34 |
| 12 | UDHAM SINGH NAGAR | 02 | 828 | 302 | 3,48,40,285 | 9,60,200 | 302 |
| 13 | UTTARKASHI | 02 | 171 | 129 | 1,27,00,044 | - | 129 |
| 14 | HCSLC, NAINITAL | 02 | 493 | 20 | 1,43,96,908 | - | 20 |
| | TOTAL :- | 39 | 16637 | 5900 | 212452761 | 4205880 | 5911 |

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE
STATE OF UTTARAKHAND FOR
THE PERIOD FROM JULY, 2018 TO SEPTEMBER, 2018**

| S. No. | Name of DLSA's | No. of Camps Organized | No. of Persons Benefited in Camps |
|---------------|--------------------------|-------------------------------|--|
| 01 | ALMORA | 90 | 11408 |
| 02 | BAGESHWER | 93 | 4132 |
| 03 | CHAMOLI | 445 | 20682 |
| 04 | CHAMPAWAT | 446 | 18963 |
| 05 | DEHRADUN | 287 | 8564 |
| 06 | HARDWAR | 444 | 14477 |
| 07 | NAINITAL | 487 | 39497 |
| 08 | PAURI GARHWAL | 186 | 7521 |
| 09 | PITHORAGARH | 132 | 9896 |
| 10 | RUDRAPARYAG | 16 | 2764 |
| 11 | TEHRI GARHWAL | 346 | 8946 |
| 12 | UDHAM SINGH NAGAR | 2294 | 93832 |
| 13 | UTTARKASHI | 1994 | 27765 |
| 14 | UKSLSA | 02 | 1143 |
| | Total | 7262 | 269590 |

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND
FOR THE PERIOD FROM JULY, 2018 TO SEPTEMBER, 2018**

| S. No. | Name of DLSA's | No. of Persons Benefited through Legal Aid & Advice | |
|--------|-----------------------|---|-----------------------------|
| | | Legal Aid | Legal Advice/ Counseling |
| 01 | ALMORA | 21 | 02 |
| 02 | BAGESHWER | 02 | - |
| 03 | CHAMOLI | 18 | 06 |
| 04 | CHAMPAWAT | 06 | - |
| 05 | DEHRADUN | 150 | 01 |
| 06 | HARDWAR | 86 | - |
| 07 | NAINITAL | 51 | 10 |
| 08 | PAURI GARHWAL | 27 | 28 |
| 09 | PITHORAGARH | 19 | 05 |
| 10 | RUDRAPARYAG | 03 | - |
| 11 | TEHRI GARHWAL | 14 | 06 |
| 12 | UDHAM SINGH NAGAR | 157 | 72 |
| 13 | UTTARKASHI | 15 | - |
| 14 | H.C.L.S.C., N.T.L. | 54 | 08 |
| 15 | U.K. S.L.S.A., N.T.L. | - | 07 |
| | TOTAL | 623 | 145 |

UTTARAKHAND JUDICIAL AND LEGAL ACADEMY, BHOWALI, NAINITAL**Training Programmes held in the month of
July, August and September, 2018.**

| S. No. | Name of Training Programmes/ Workshops | Duration |
|---------------|---|--|
| 1. | Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2015 Batch (2 nd phase of Institutional Training) | 01 April, 2018 to 31 July, 2018 (04 Month) |
| 2. | Foundation Training Programme for Direct Recruit & Promoted Judges to the Higher Judicial Service (HJS) Cadre of the State of Uttarakhand (1 st Phase) | 01 July, 2018 to 15 July, 2018 |
| 3. | One Day Awareness Programmes of MCPC, Hon'ble Supreme Court of India by Potential Trained Trainer, Sh. Chandra Mohan Barthwal, (Advocate, Kotdwar, District Garhwal) for Advocates (1 st Phase) | 7 th July, 2018 (Saturday) |
| 4. | One Day Awareness Programmes of MCPC by Potential Trained Trainer, Sh. Chandra Mohan Barthwal, (Advocate, Kotdwar, District Garhwal) for Judges (2 nd Phase) | 8 th July, 2018 (Sunday) |
| 5. | One Day Awareness Programmes of MCPC by Potential Trained Trainer, Sh. Chandra Mohan Barthwal, (Advocate, Kotdwar, District Garhwal) for Litigants (3 rd Phase) | 9 th July, 2018 (Monday) |
| 6. | Foundation Training Programme for Direct Recruit & Promoted Judges to the Higher Judicial Service (HJS) Cadre of the State of Uttarakhand (2 nd Phase) | 16 July, 2018 to 30 July, 2018 |
| 7. | Three days (20 Hours) Refresher Training Programme for MCPC Trained Mediators/Advocates (1 st Phase) | 01 August, 2018 to 03 August, 2018 (Wednesday to Friday) |
| 8. | Three days (20 Hours) Refresher Training Programme for MCPC Trained Mediators/Advocates (2 nd Phase) | 06 August, 2018 to 08 August, 2018 (Monday to Wednesday) |

| | | |
|-----|---|--|
| 9. | Training Programme on 'Modified Claims Tribunals Agreed Procedure' for Presiding Officers of the MACTs//HJS Cadre Judges and all the SP/SSP of the State (1 st Phase) (Sponsored and financed by UKSLSA) | 18 August, 2018 (Saturday) (for one day) |
| 10. | Training Programme on 'Modified Claims Tribunals Agreed Procedure' for Presiding Officers of the MACTs//HJS Cadre Judges and all the SP/SSP of the State (2 nd Phase) (Sponsored and financed by UKSLSA) | 25 August, 2018 (Saturday) (for one day) |
| 11. | Three days (20 Hours) Refresher Training Programme for MCPC Trained Mediators/Advocates (3 rd Phase) | 27 August, 2018 to 29 August, 2018 (Monday to Wednesday) |
| 12. | Training Programme on 'Modified Claims Tribunals Agreed Procedure' for Presiding Officers of the MACTs//HJS Cadre Judges and all the SP/SSP of the State (3 rd Phase) (Sponsored and financed by UKSLSA) | 01 September, 2018 (Saturday) (for one day) |
| 13. | Reflective Training Programme for Civil Judge (Jr. Div.) 2014 Batch | 04 September, 2018 to 19 September, 2018 (for fifteen days) |
| 14. | Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2016 Batch (1 st phase of Institutional Training) | 05 September, 2018 to 18 November, 2018 (two and half months) (ongoing) |
| 15. | Training Programme 'in use of Video Conferencing Facility' for Master Trainers cum Judicial Officers | 09 September, 2018 (Sunday) |
| 16. | Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2015 Batch (3 rd phase of Institutional Training) (Including Uttarakhand Darshan Programme for 23 days) | 15 September, 2018 to 21 December, 2018 (ongoing) |



Hon'ble Mr. Justice Rajiv Sharma, Acting Chief Justice hoisting the National Flag on 15th August 2017 on the occasion of Independence Day.



Hon'ble Mr. Justice Sharad Kumar Sharma Assumed charge of the office of permanent Judge of the High Court of Uttarakhand on 30.08.2018.



Foundation Training Programme for Direct Recruit & Promoted Judges to the Higher Judicial Service (HJS) Cadre of the State of Uttarakhand (1st Phase) from 01.07.2018 to 15.07.2018



Training Programme on 'Modified Claims Tribunals Agreed Procedure' for Presiding Officers of the MACTs/HJS Cadre Judges and all the SP/SSP of the State (1st Phase) on 18.08.2018



Training Programme on 'Modified Claims Tribunals Agreed Procedure' for Presiding Officers of the MACTs/HJS Cadre Judges and all the SP/SSP of the State (2nd Phase) on 25.08.2018



Training Programme on 'Modified Claims Tribunals Agreed Procedure' for Presiding Officers of the MACTs/HJS Cadre Judges and all the SP/SSP of the State (3rd Phase) on 01.09.2018



Reflective Training Programme for Civil Judge (Jr. Div.) 2014 Batch from 04.09.2018 to 19.09.2018



Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2016 Batch (1st phase of Institutional Training) from 05.09.2018 to 18.11.2018